

## The Arunachal Pradesh Gazette

## **EXTRAORDINARY**

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GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

## **NOTIFICATION**

The 28th April, 2021

No. Law/Legn-3/2021.— The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Sixth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 26th April, 2021)

THE ARUNACHAL PRADESH LEGISLATURE MEMBERS (PREVENTION OF DISQUALIFICATIONS) (AMENDMENT) ACT, 2021

(ACT NO. 7 OF 2021)

An

Act

further to amend the Arunachal Pradesh Legislature Members (Prevention of Disqualifications) Act, 1977 (Act No. 4 of 1977).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-Second Year of the Republic of India as follows, -

- 1. Short title and commencement: (1) This Act may be called the Arunachal Pradesh Legislature Members (Prevention of Disqualifications) (Amendment) Act, 2021.
  - (2) It shall be deemed to have come into force with effect from 13th October, 2020.
- 2. Amendment of para 12 and 13 of the Schedule,-

In the Schedule appended to section 12 of the Arunachal Pradesh Legislature Members (Prevention of Disqualifications) Act, 1977 (Act No. 4 of 1977),-

- (1) In para 12, the words "or of a Parliamentary Secretary" appearing in the last part of the sentence shall be deleted.
- (2) In para 13, for the existing entries, the following entries shall be substituted,"Advisor(s) to the Chief Minister, Deputy Chief Minister and Cabinet Ministers".
- 3. Repeal of the Arunachal Pradesh Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2007 (No. 4 of 2007).
  - (1) Consequent upon the discontinuation of the appointment of Parliamentary Secretaries vide Government Order No. Parl/Aff-64/2007/865 dated 13th August, 2018 which was issued in compliance of the Gauhati High Court order passed in PIL No.22 (AP) 2016, the Arunachal Pradesh Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2007 (No. 4 of 2007) was deemed repealed with effect from 13th August, 2018 is hereby formally repealed.
  - (2) Notwithstanding such repeal, if any case(s) proceedings is pending before any authorities, Tribunal(s) or Court(s) under the said Act, the same shall be proceeded under the provisions of the said Act, as if the said Act has not been repealed.

Onit Panyang, IAS Commissioner to the Government of Arunachal Pradesh, Itanagar.